

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 16/09 held on 24.07.2008.

The Meeting No.16/09 of Norms Committee-II was held on 24.07.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, AD	M/o Steel
3.	Shri. D. C. Suri, Addl. IA	DHI
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:4/3/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00004/AM09/	RLA File :34/24/040/00062/AM05/	Lic.No/Date:3410011165 05.08.2004	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.			

2	Case No.:8/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00008/AM09/	RLA File :03/95/040/00027/AM07/	Lic.No/Date:0310376277 18.04.2006	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that RA has issued the AA on net to net basis. Hence decided to close the case.				

3	Case No.:9/3/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM09/	RLA File :07/24/040/00021/AM07/	Lic.No/Date:0710044427 19.04.2006	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.				

4	Case No.:49/3/81-ALC2/2008	Party Name:ASIATIC ELECTRONIC INDUSTRIES	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00049/AM09/	RLA File :05/24/040/00390/AM07/	Lic.No/Date:0510188266 04.08.2006	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: -				
1. Size & specification of copper strips. 2. Process of manufacturing and drawings of the items to be made from each imported inputs. 3. Stage wise wastage & justification thereof. • A copy of the application may also be sent to DHI for examination.				

Case No.:1537/26/81-ALC2/2007	Party Name:PG FOILS LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00424/AM07/	RLA File :13/24/040/00009/AM07/	Lic.No/Date:1310022521 30.08.2006	Defer Date:22.07.2008
5 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case and taking clue from SION C-17, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. • The quantity of export item may be indicated as 180000 Kg. R/A may take suitable consequential action accordingly.			

Case No.:19/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00019/AM09/	RLA File :03/95/040/00726/AM07/	Lic.No/Date:0310401922 29.09.2006	Defer Date:22.07.2008
6 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that RA has issued the AA on net to net basis. Hence decided to close the case.			

Case No.:20/3/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00020/AM09/	RLA File :03/95/040/00825/AM07/	Lic.No/Date:0310405365 24.10.2006	Defer Date:22.07.2008
7 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that this case has already been approved by NC in its meeting dated 05/12/2006. Hence decided to withdraw the case.			

Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.			

Case No.:7/51/81-ALC2/2006	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00948/AM07/	RLA File :07/24/040/00793/AM07/	Lic.No/Date:0710050372 28.02.2007	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. End use of each import item. 3. Export product wise requirement of imported inputs.			

10	Case No.:20/4/80-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01490/AM07/	RLA File :05/24/040/00997/AM07/	Lic.No/Date:0510200907 13.03.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Export weights of 31.6 MT, 54.31 MT, 3.84 T, 5.08 MT, 1.54 MT, 5.36 MT, 5.96 MT, 3.43 MT, 0.47 MT, 8.89 MT, 8.30 MT, 0.39 MT, 1.67 MT, 3.42 MT, 1.38 MT, 4.12 MT, 4.94 MT, 3.72 MT, 0.19 MT, 0.59 MT, 0.16 MT, 0.18 MT, 0.80 MT, 0.45 MT, 1.35 MT, 1.03 MT, 1.65 MT, 17.41 MT, 11.26 MT, 4.72 MT & 1.97 MT may be specified with the quantities of export products from S.Nos. 1 to 31 respectively (total export weight 190.18 MT). 2. Quantities of import items at S.No. 1 & 2 may be allowed as applied for inclusive of 1% wastage. 3. Quantity of import item at S.No. 3 may be allowed as 1.02 Kgs./Kg. content (as applied for) for export products from S.Nos. 1 to 17. 4. Quantity of import item at S.No.4 may be allowed as 26234 Kgs. inclusive of 2% wastage. 5. Quantities of import items at S.Nos. 5, 6 & 7 may be allowed as 20148 Kgs., 10604 Kgs. & 1060.4 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

Case No.:24/4/80-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/80/050/01500/AM07/	RLA File :05/24/040/00534/AM07/	Lic.No/Date:0510201015 14.03.2007	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Export weights of 1.07 MT, 2.53MT, 0.78 MT, 0.45 MT, 0.10 MT, 1.16 MT, 1.36 MT, 0.15 MT, 0.1 MT, 56 Kgs, 50 Kgs., 0.34 MT, 0.96 MT, 0.14 MT, 0.64 MT, 62 Kgs., 0.55 MT, 2.56 MT, 0.94 MT, 0.30 MT, 0.50 MT, 0.43 MT, 0.47 MT, 0.54 MT, 0.43 MT, 0.49 MT, 0.36 MT, 43 Kgs., 14 Kgs., 28 Kgs., 1.82 MT, 2.23MT, 0.99 MT, 2.40 MT, 1.0 MT, 1.07 MT, 0.53 MT, 0.54 MT, 0.59 MT, 0.16 MT, 0.10 MT, 0.70 MT, 1.10 MT, 0.23 MT, 45 Kgs., 62 Kgs., 76 Kgs., 3 Ks., 28 Kgs., 30 Kgs., 43 Kgs., 56 Kgs., 73 Kgs., 113 Kgs., 11.72 MT & 2.22 MT may be specified with the quantities of export products from S.Nos. 1 to 56 respectively. 2. Quantities of import items at S.No. 1 & 2 may be allowed as applied for inclusive of 1% wastage. 3. Quantity of import item at S.No. 3 may be allowed as 1.02 Kgs./Kg. content (as aplied for) for export products from S.Nos. 1 to 12, 31 to 41, 55 & 56. 4. Quantities of import items at S.Nos.4 & 5 may be allowed as 4638 Kgs. & 7230 Kgs. respectively inclusive of 2% wastage. 5. Quantities of import items at S.Nos. 6, 7 & 8 may be allowed as 6280 Kgs., 3305 Kgs. & 330.5 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

12	Case No.:38/3/81-ALC2/2008	Party Name:ELEKTROMAG DEVICES PVT. LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00038/AM09/	RLA File :03/94/040/00316/AM08/	Lic.No/Date:0310434113 27.06.2007	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee felt that this case may not covered under GN4. Accordingly RA may be advised to send hard copy for examination by NC. The case stands deferred and to be relisted on 02.09.2008.				

13	Case No.:4/22/81-ALC2/2007	Party Name:RAM RATNA INTERNATIONAL	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00202/AM08/	RLA File :03/95/040/01541/AM07/	Lic.No/Date:0310435343 09.07.2007	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-				
- The quantity of export products and their net export weight may be specified as under: “Single core stranded flexible copper cable with EVA based Thermo Plastic Thermo Setting HFFR insulation 1100 V 1C x 1.5 mm²- Qty. 3052 Kms- Net Export weight 62413 Kgs 1C x 2.5 mm²- Qty. 1708 Kms- Net Export weight 53204 Kgs 1C x 4 mm²- Qty. 1222 Kms- Net Export weight 58045 Kgs 1C x 6 mm²- Qty. 161 Kms- Net Export weight 11399 Kgs” - Quantity of import item at S.No. 1 may be allowed as 132156 Kgs. inclusive of 1% wastage. - Quantities of import items at S. Nos. 2 may be allowed as applied for inclusive of 5% wastage.				
R/A may take suitable consequential action accordingly.				

14	Case No.:41/3/81-ALC2/2008	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00041/AM09/	RLA File :07/21/040/00600/AM08/	Lic.No/Date:0710053030 24.08.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.			

15	Case No.:111/48/81-ALC2/2007	Party Name:NEST MAGNETICS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00601/AM08/	RLA File :07/24/040/00381/AM08/	Lic.No/Date:0710053076 27.08.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

16	Case No.:117/48/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00607/AM08/	RLA File :07/24/040/00406/AM08/	Lic.No/Date:0710053215 07.09.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at SI No 1 may be allowed as applied for i.e 47247.67 Kgs 2. Quantity of import item at SI No 2 may be allowed as 43660 Kgs, after 1/3rd recovery of scrap. R/A may take suitable consequential action accordingly.			

17	Case No.:134/48/81-ALC2/2007	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00624/AM08/	RLA File :03/94/040/00634/AM08/	Lic.No/Date:0310444382 26.09.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the clarification from PIC is still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.09.2008.			

18	Case No.:128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5, 11 & 11(a) of Standard Deficiency Format. 2. The firm may be advised to apply for SION. 3. Against import item No. 2, whether wire or wire rod will be imported.			

19	Case No.:130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the team constituted for the visit of the factory is yet to make a visit. The case stands deferred and to be relisted on 02.09.2008.			

20	Case No.:137/48/81-ALC2/2007	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00627/AM08/	RLA File :03/95/040/00665/AM08/	Lic.No/Date:0310445317 05.10.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(91)/2007-IPHW dated 17.07.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

21	Case No.:54/3/81-ALC2/2008	Party Name:SRI TOOLS INDUSTRIES,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00054/AM09/	RLA File :30/21/040/00102/AM08/	Lic.No/Date:3010053346 05.10.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. 1. Nomenclature of the export/import items may be indicated where ever only code nos. are given and vice- versa. 2. Spares if any may be segregated and allowed as per the policy for spares. R/A may take suitable consequential action accordingly.			

22	Case No.:44/3/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM09/	RLA File :32/24/040/00045/AM08/	Lic.No/Date:3210036396 10.10.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The description of export product may be suffixed with 'containing (i) CRGO Wound CORE(145x70x75) 21000 kg. and (ii) Enameled Copper Wire 7500 kg. 2. Items of imports to be allowed as applied for. 3. Both the items to be accounted for in the exports. R/A may take suitable consequential action accordingly.			

23	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.			

24	Case No.:15/32/81-ALC2/2007	Party Name:HONEYWELL AUTOMATION INDIA LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM08/	RLA File :31/21/040/00234/AM08/	Lic.No/Date:3110031244 22.10.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.			

25	Case No.:152/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net export weights of 10.373 MT , 1.583 MT & 5.313 MT may be specified with the quantities of export products from S.Nos. 1 to 3 respectively. 2. Quantities of import items from Sl. Nos. 1 to 23 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.			

26	Case No.:159/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00649/AM08/	RLA File :05/24/040/00558/AM08/	Lic.No/Date:0510211382 01.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

27	Case No.:11/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM08/	RLA File :03/95/040/00768/AM08/	Lic.No/Date:0310448758 01.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(1)/2008-IPHW dated 17.07.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

28	Case No.:12/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00409/AM08/	RLA File :03/95/040/00760/AM08/	Lic.No/Date:0310448768 01.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(2)/2007-IPHW dated 17.07.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

29	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

Case No.:7/36/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00427/AM08/	RLA File :32/24/040/00052/AM08/	Lic.No/Date:3210036659 13.11.2007	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- The description of the export item to be amended as under:-			
30 <u>Export side to read as:-</u>			
Toroidal Transformers- (i) Model No. 8503 – 1545 Nos., 8120- 3157 Nos., 7802-1500 Nos., 7895 -600 Nos. & 6376 2000 Nos. and total weight to be indicted as 27,440 Kg.			
<u>Import side:-</u> 1. Quantity of item No. 1 may be reduced to 17,585 Kg. (Nil Wastage. • FOB value of export may be increased to Rs. 51,05,160(as intimated by the firm in their letter dated 09.06.08.) R/A may take suitable consequential action accordingly.			

31	Case No.:8/36/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00428/AM08/	RLA File :07/24/040/00564/AM08/	Lic.No/Date:0710054435 13.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply furnished by the firm is not proper and decided point wise reply as called for in the D/L. If reply is not received by 29.08.2008 the case will be rejected. The case stands deferred and to be relisted on 02.09.2008.			

32	Case No.:6/40/80-ALC2/2007	Party Name:LANTEC TECHNOLOGIES	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00591/AM08/	RLA File :03/95/040/00822/AM08/	Lic.No/Date:0310450545 16.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

33	Case No.:5/2/81-ALC2/2008	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00699/AM08/	RLA File :03/94/040/00888/AM08/	Lic.No/Date:0310451395 23.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply furnished by the firm is not proper and decided point wise reply as called for in the D/L may be submitted by the firm. The firm should also furnish separate quantities for spares and components for item No. 5. The case stands deferred and to be relisted on 02.09.2008.			

34	Case No.:19/40/80-ALC2/2007	Party Name:BHARAT BIJLEE LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00604/AM08/	RLA File :03/94/040/00889/AM08/	Lic.No/Date:0310451382 23.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply furnished by the firm is not proper and decided point wise reply as called for in the D/L may be submitted by the firm. The firm should also furnish separate quantities for spares and components for item No. 5. The case stands deferred and to be relisted on 02.09.2008.			

35	Case No.:17/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00711/AM08/	RLA File :05/24/040/00611/AM08/	Lic.No/Date:0510212528 26.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-			
	1. Words “ Copper Conductor , PVC Insulated, 1.1 KV” may be suffixed with the description of export products from S.Nos. 2 to 13 & 15 to 18. 2. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 1% wastage. 3. Quantity of import item at S.No. 2 may be allowed as applied for inclusive of 2% wastage. 4. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 2690 Kgs., 1416 Kgs. & 141.6 Kgs. respectively inclusive of 5% wastage.			
	R/A may take suitable consequential action accordingly.			

	Case No.:20/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00714/AM08/	RLA File :05/24/040/00638/AM08/	Lic.No/Date:0510212545 26.11.2007	Defer Date:22.07.2008
36	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net export weights of 87.58 MT, 184.78 MT, 51.58 MT, 43.59 MT, 54.84 MT & 124.62 MT, may be specified with the quantities of export products from S.Nos. 1 to 6 respectively (total export weight 547 MT). 2. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 1% wastage. 3. Quantity of import item at S.No. 2 may be allowed as applied for inclusive of 2% wastage. 4. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 66220 Kgs., 34852 Kgs. & 3485 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

37	Case No.:16/2/81-ALC2/2008	Party Name:HAVELL S INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00710/AM08/	RLA File :05/24/040/00580/AM08/	Lic.No/Date:0510212647 27.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net export weights of 4.25 MT, 1.56 MT,1.83 MT, 4.3 MT, 5.56 MT, 16.23 MT, 17.22 MT, 2.51 MT & 7.08 MT may be specified with the quantities of export products from S.Nos. 1 to 9 respectively (total export weight 60.54 MT). 2. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 1% wastage. 3. Quantity of import item at S.No. 2 may be allowed as 5503 Kgs. inclusive of 2% wastage as applied for by the firm. 4. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 7941 Kgs., 4179.36 Kgs. & 417.9 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

38	Case No.:12/2/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00706/AM08/	RLA File :05/24/040/00343/AM08/	Lic.No/Date:0510212704 28.11.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-16/2008-IP dated 12.06.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

39	Case No.:18/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00712/AM08/	RLA File :05/24/040/00613/AM08/	Lic.No/Date:0510212900 03.12.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the firm have surrendered the subject AA. Hence decided to close the case.			

40	Case No.:26/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM08/	RLA File :05/24/040/00676/AM08/	Lic.No/Date:0510212882 03.12.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It has also been decided to refer a copy of the application to DC(SSI). The case stands deferred and to be relisted on 02.09.2008.			

41	Case No.:45/3/81-ALC2/2008	Party Name:SIEMENS LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM09/	RLA File :03/95/040/00783/AM08/	Lic.No/Date:0310452665 05.12.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Committee observed that no record of the case is available in DES-II section and status of the case and the application of the firm called from, Regional Authority is still awaited. The committee therefore decided to remind RA with an endorsement to the firm to inform the status of ratification of norms to this office immediately. If no communication received from RA/Firm on or before 29th August, 2008, it will be presumed that ratification of norms of the subject licenses not required and the case will be closed by the NC in its next meeting to be held on 02.09.2008.			

42	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:16/81- ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It has also been decided to refer a copy of the application to DC(SSI). The case stands deferred and to be relisted on 02.09.2008.			

43	Case No.:46/3/81-ALC2/2008	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM09/	RLA File :03/94/040/00969/AM08/	Lic.No/Date:0310456131 02.01.2008	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Description of export products may be modified as per enclosed Annexure. 2. Total net weight of export products may be specified as 220.56 MT 3. The quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as 76550 Kgs. after taking clue from Engineering tables 5 & 6. 4. The quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI No 1 to 41. 5. The quantities of import item No.3 viz. PVC Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI No 1 to 23 & 29. 6. The quantities of import item No.4 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products at SI No 24 to 28, & 30 to 41 7. The quantities of import item No.5 viz. Steel Armoring Wire may be allowed as 1.02 Kgs/Kg content in the Export Products from SI No 1 to 28, 30 & 41 8. Import items at SI.No. 6 to 9 may be allowed as per packing policy R/A may take suitable consequential action accordingly.				

44	Case No.:71/52/80-ALC2/2007	Party Name:POLARIS CABLES & WIRES PVT.LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/01148/AM08/	RLA File :03/95/040/00979/AM08/	Lic.No/Date:0310456250 02.01.2008	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 02.09.2008.				

45	Case No.:36/2/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00730/AM08/	RLA File :05/24/040/00763/AM08/	Lic.No/Date:0510214655 08.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Net export weights of 2034 Kgs., 597 Kgs., 3046 Kgs., 7392 Kgs., Kgs., 2452 Kgs., 4330 Kgs., 3593 Kgs., 2746 Kgs., 4047 Kgs., 2177 Kgs., 2616 Kgs., 3628 Kgs., 10713 Kgs., 22220 Kgs., 11994 Kgs. & 2405 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 16 respectively. 2. Quantity of import item at S.No. 1 may be allowed as 11488 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No. 2 may be allowed as applied for inclusive of 2% wastage. 4. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 5416 Kgs., 2850.75 Kgs. & 285 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

46	Case No.:40/2/81-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00734/AM08/	RLA File :05/24/040/00782/AM08/	Lic.No/Date:0510214657 08.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

47	Case No.:48/2/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00742/AM08/	RLA File :07/24/040/00714/AM08/	Lic.No/Date:0710055434 16.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply furnished by the firm is not proper and decided point wise reply as called for in the D/L. If reply is not received by 29.08.2008 the case will be rejected. The case stands deferred and to be relisted on 02.09.2008.			

48	Case No.:43/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00737/AM08/	RLA File :05/24/040/00801/AM08/	Lic.No/Date:0510215108 18.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It has also been decided to refer a copy of the application to DC(SSl). The case stands deferred and to be relisted on 02.09.2008.			

49	Case No.:6/2/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00700/AM08/	RLA File :03/94/040/01018/AM08/	Lic.No/Date:0310458721 23.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - From the information submitted it is observed :- 1. That wastage claimed on some of the inputs is very high. Justification for the same has not been given. 2. Exact use of each import item has not been given. 3. Net weights of all inputs do not exactly tally with total weight of export products. 4. Aggregate value of insulating materials is very high vis-a-vis FOB value of exports. Please submit information exactly as per our earlier D/L and also covering the above observations.			

50	Case No.:3/9/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00103/AM09/	RLA File :10/24/040/00171/AM08/	Lic.No/Date:1010028586 23.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

51	Case No.:4/9/81-ALC2/2008	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00104/AM09/	RLA File :10/24/040/00173/AM08/	Lic.No/Date:1010028593 23.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

52	Case No.:50/2/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00744/AM08/	RLA File :07/24/040/00737/AM08/	Lic.No/Date:0710055589 28.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of DC(SSl). The case stands deferred and to be relisted on 02.09.2008.			

53	Case No.:35/2/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00729/AM08/	RLA File :05/24/040/00762/AM08/	Lic.No/Date:0510215562 29.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D. No. 15-12/2008-IP dated 16.06.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

54	Case No.:42/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00736/AM08/	RLA File :05/24/040/00800/AM08/	Lic.No/Date:0510215719 31.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

55	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

56	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

Case No.:188/48/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00678/AM08/	RLA File :32/24/040/00078/AM08/	Lic.No/Date:3210037167 07.02.2008	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- The description of the export item to be amended as under:- <u>Export side to read as:-</u> 57 Toroidal Transformers- (ii) Description may be amended as "Toroidal Transformers Model No. 8679 each weighing 37Kg. and containing 20.6 Kg. of CRNGO Steel and total quantity to be indicated as 979 Nos". <u>Import side:-</u> 2. Description may be amended as CRNGO SLIT COILS, 6 Nos. size 0.5mmx57mmxcoil of relevant grade. And its quantity is reduced to 20,167 Kg. on nil wastage basis. • FOB value of export may be increased to Rs. 13,74,800/- (as intimated by the firm in their letter dated 23.06.08.) R/A may take suitable consequential action accordingly.			

Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:22.07.2008
58 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.			

59	Case No.:8/2/81-ALC2/2008	Party Name:RAVIN CABLES LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00702/AM08/	RLA File :03/95/040/01064/AM08/	Lic.No/Date:0310460762 13.02.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30426 Kgs inclusive of 1 % wastage. 2. Quantiies of import items at Sl. Nos. 2 & 3 may be allowed as 25053 Kgs & 25928 Kgs respectively inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

60	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of DHI & DC(SSi). The case stands deferred and to be relisted on 02.09.2008.			

61	Case No.:51/2/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00745/AM08/	RLA File :07/24/040/00740/AM08/	Lic.No/Date:0710055878 15.02.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

62	Case No.:2/9/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00102/AM09/	RLA File :07/24/040/00777/AM08/	Lic.No/Date:0710055907 18.02.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Weight balancing details & calculations for raw material quantities as asked may be furnished.			

63	Case No.:16/9/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00116/AM09/	RLA File :03/95/040/01040/AM08/	Lic.No/Date:0310464081 10.03.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

Case No.:1/1/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00691/AM08/	RLA File :32/24/040/00088/AM08/	Lic.No/Date:3210037492 17.03.2008	Defer Date:22.07.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- The description of the export item to be amended as under:- <u>Export side to read as:-</u> 64 Toroidal Transformers- 1. Description may be amended as "Toroidal Transformers Model No. 8995 each weighing 29.4Kg. and containing 20.6 Kg. of CRNGO Steel and total quantity to be indicated as 1084 Nos". <u>Import side:-</u> 1. The quantity may be indicated as 06 Nos. and 22,000 Kg. on nil wastage basis. • FOB value of export may be increased to Rs. 13,88,464/- (as intimated by the firm in their letter dated 23.06.08.) R/A may take suitable consequential action accordingly.			

Case No.:9/9/81-ALC2/2008	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00109/AM09/	RLA File :03/94/040/01297/AM08/	Lic.No/Date:0310465203 17.03.2008	Defer Date:22.07.2008
65 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

66	Case No.:17/9/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00117/AM09/	RLA File :03/95/040/01218/AM08/	Lic.No/Date:0310465594 19.03.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.			

67	Case No.:1/3/81-ALC2/2008	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00001/AM09/	RLA File :22/24/040/00068/AM08/	Lic.No/Date:2210007637 27.03.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: - 1. Total thickness of Aluminium Composite Panel and thickness of PE core in the Composite Panel 2. Thickness of Aluminium Coil/sheet 3. Information in respect of items at Sl.Nos. 4,5 & 11 of SDF			

68	Case No.:6/9/81-ALC2/2008	Party Name:R+V INTERNATIONAL CO.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00106/AM09/	RLA File :30/24/040/00056/AM08/	Lic.No/Date:3010055744 02.04.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. It has also been decided to refer a copy of the application to DC(SSl). The case stands deferred and to be relisted on 02.09.2008.			

69	Case No.:13/9/81-ALC2/2008	Party Name:TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00113/AM09/	RLA File :11/24/040/00070/AM08/	Lic.No/Date:1110017229 21.05.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for either forwarding the copy of the application or the status, if rectification is not required for NC. The case stands deferred and to be relisted on 02.09.2008.			

70	Case No.:14/9/81-ALC2/2008	Party Name:MAXX MOBILE PHONE & ACCESSORIES (INDIA) PVT. LTD.	Meet No/Date:16/81-ALC2/2008 22.07.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM09/	RLA File :61/24/040/00012/AM09/	Lic.No/Date:6110000174 23.05.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

S.No.51

Case No. A- 10	M/S Havells India Ltd.New Delhi.
Meeting No.16/81	F.No.01/80/162/1249/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0510210417 dt. 11-10-2007
	RLA No.05/24/40/494/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that this case has already been approved by NC in its meeting dated 15.04.2008. Hence decided to withdraw the case.

S.No.52

Case No. A- 11	M/S Havells India Ltd.New Delhi.
Meeting No.16/81	F.No.01/80/162/760/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0510205611 dt. 02-07-2007
	RLA No.05/24/40/245/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net export weights of 65.872 MT, 9.68 MT, 3.67 MT, 5.29 MT, 0.35 MT, 5.71 MT, 10.57 MT, 1.19 MT, 8.76 MT, 6.25 MT, 3.19 MT, 19.97 MT, 6.77 MT, 4.69 MT, 6.29 MT & 2.83 MT may be specified with the quantities of export products from S.Nos. 1 to 16 respectively. (total export weight 161.082 MT).
2. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 1% wastage.
3. Words " Copper Tape" may be deleted from the description of import item at S.No.2 and its quantity may be allowed as applied for inclusive of 1% wastage.
4. Quantity of import item at S.No. 3 may be allowed as applied for inclusive of 2% wastage.
5. Quantity of import item at S.No. 4 may be allowed as 34816 Kgs. inclusive of 2% wastage.
6. Quantities of import items at S.No. 5 & 7 may be allowed as applied for inclusive of 5% wastage.
7. Quantities of import items at S.Nos. 6 & 8 may be allowed as 3385 Kgs. and 178.1 Kgs. for inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

S.No.53

Case No. A- 12	M/S Havells India Ltd.New Delhi.
Meeting No.16/81	F.No.01/80/50/762/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0510207016 dt. 31-07-2007
	RLA No.05/24/40/00341/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Net export weights of 115.04 MT & 197.16 MT may be specified with the quantities of export products at S.Nos. 1 & 2 respectively. (total export weight 312.2 MT).
2. Quantity of import item at S.No. 1 may be allowed as 161598 Kgs. inclusive of 1% wastage.
3. Quantities of import items at S.Nos. 2, 3 & 4 may be allowed as 35747 Kgs., 18813 Kgs. & 1881.3 Kgs. respectively inclusive of 5% wastage.

R/A may take suitable consequential action accordingly.

S.No.54

Case No. A -2	M/s Crompton Greaves Ltd. Mumbai
Meeting No.16/81	F.No.01/80/162/1101/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0310443826 dt.26-09-2007
	RLA F.No.03/94/40/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the clarification from PIC is still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.09.2008.

S.No.55

Case No.A -235	M/s Pearl Insulations Pvt.Ltd. Bangalore
Meeting No.16/81	F.No.01/81/162/899/AM08/DES-II
Dated: 22-07-2008	Advance Licence No 0710054359 dt 05-11-2007
	RLA F.No.07/24/40/560/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: -

1. Weight balancing details & calculations for raw material quantities as asked may be furnished.

S.No 56

Case No.A -256	M/s Torrent Cables Ltd.
Meeting No.16/81	F.No.01/81/162/889/AM08/DES-II
Dated: 22-07-2008	Advance Licence No 0810067484 dt 01-10-2007
	RLA F.No.08/24/40/88/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Description and quantities of export products at Sl. No 1 & 2 may be specified as per Annexure I of the application.
2. Net weights of export products at Sl. No 1 & 2 may be specified as 20.8 MT & 87.259 MT respectively
3. Quantity of import item at Sl. No. 1 may be allowed as 16.71 MT inclusive of 1 % wastage.
4. Quantities of import items at Sl. Nos. 2 & 3 may be allowed as 4.844 MT & 0.884 MT respectively inclusive of 5 % wastage.
5. Quantities of import items at Sl. Nos. 4 & 5 may be allowed as 4.341 MT & 18.725 MT respectively inclusive of 1 % wastage.
6. Quantities of import items at Sl. Nos. 6 & 7 may be allowed as 1.04 Kgs/Kg content in the export products as applied for by the firm

R/A may take suitable consequential action accordingly.

.No.57

Case No.A - 280	M/s Power Gear Ltd.Bangalore
Meeting No.16/81	F.No.01/81/162/1046/AM08/DES-II
Dated: 22-07-2008	Advance Licence No 0710054916 dt 11-12-2007
	RLA F.No. 07/24/40/589/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Quantity of import item at Sl. No. 4 & 12 may be allowed as applied for with nil wastage.
2. Quantities of import items at Sl. Nos. 13-16 may be allowed as applied for with nil wastage and quantities to be accounted for in exports.
3. Quantity of item of import No. 17 may be reduced to 80 Kg.
4. Rest of the items are allowed on net to net basis.

R/A may take suitable consequential action accordingly.

S.No.58

Case No.A - 281	M/s Salzer Electronics Ltd.Coimbatore
Meeting No.16/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 22-07-2008	Advance Licence No 3210036530 dt 29-10-2007
	RLA F.No. 32/24/40/47/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.09.2008: -

1. For the export of toroidal transformers for Rs. 70.15 lacs, import of only copper wire has been envisaged and its value has been given as Rs. 66.81 lacs.
2. Export products needs a number of other inputs which have been known as indigenous. If value of other inputs is taken into account then value addition shown in the application is very low, rather abnormally low. Please reconcile and furnish correct values of exports and imports. Also furnish detailed calculations for arriving at the quantity of each size of copper wire.

S.No.59

Case No.A -4	M/s Apex Enterprises,Thane
Meeting No.16/81	F.No.01/80/162/1143/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0310445397 dt.8-102--8
	RLA F.No.03/94/40/694/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.

S.No.60

Case No.A -6	M/s Bhansali Cables & Conducsctors P.Ltd.
Meeting No.16/81	F.No.01/80/162/794/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0510206097 dt.11-07-2007
	RLA F.No. 05/24/40/1076/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee decided to hand over the file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 02.09.2008.

S.No.61

Case No.A -8	M/s K.S.Instruments Pvt.Ltd.Bangalore
Meeting No.16/81	F.No.01/80/162/802/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0710053793 dt. 12-10-2007
	RLA F.No.07/24/40/492/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 02.09.2008.

○ S.No 62

Case No.A - 285	M/s P.P.Rolling Mills Mfging Co.Pvt.Ltd.New Delhi
Meeting No.16/81	F.No.01/81/162/1072 /AM08/DES-II
Dated: 22-07-2008	Advance Licence No 0510212239 dt 19-11-2007
	RLA F.No.05/24/40/649/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply furnished by the firm is not proper and decided point wise reply as called for in the D/L. A representative of the firm may appear for personal hearing on 02.09.2008 to explain your case before the committee. The case stands deferred and to be relisted on 02.09.2008.

PART –AR-DEFFER

S.No.21

Case No. AR-8	M/S Peshavaria Exports Pvt.Ltd.
Meeting No.16/81	F.No.01/81/50/1070/AM08/DES-II
Dated: 22-07-2008	Advance Licence No. 410018717 dt.29-03-2007
	RLA F.No.24/80/040/42/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:-

1. After taking clue from SION C-1167 from brass scrap to rod stage, quantity of import item at SI.No.1 i.e. Brass Scrap may be allowed as 49200 Kgs inclusive of a wastage of 23 %
2. Import item at SI No 2 i.e. Brass ingot may be deleted.
3. No further cases for such amendments will be entertained any further.

R/A may take suitable consequential action accordingly.

S.No.22

Case No. AR- 10	M/S Havells India Ltd.New Delhi.
Meeting No.16/81	F.No.01/80/50/1388/AM08/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0510175498 dt. 31-10-2006
	RLA No.05/24/40/00034/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008.The norms committee after deliberating upon the case decided to ask the firm to submit documentary evidence like copy of shipping bills indicating that the cable exported by them were copper screened. The firm may furnish the details. The case stands deferred and to be relisted on 02.09.2008.

S.No.23

Case No. AR- 11	M/S Delton Cables Ltd.New Delhi.
Meeting No.16/81	F.No.01/81/50/337/AM07/DES-I/DES-II
Dated: 22-07-2008	Advance Licence No 0510185064 dt. 20-06-2006
	RLA No.05/24/40/252/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as under:-

1. Total net weight of export products from Sl.No. 1 to 23 may be specified as 34,315 Kgs
2. For instrumentation cables from Sl. No.1 to 23, quantity of import items may be allowed as under:
 - a) Import item at Sl.No.1 (Copper Wire Rod(Electrolytic grade)) as 1.01 Kgs/Kg content in the export products at Sl.No 1 to 23.
 - b) Import item at Sl.No.2 (Polyethylene Compound) as 1.05 Kgs/Kg content in the export products at Sl.No 1 to 7, 11 to 19 & 21 to 23.
 - c) Import item at Sl.No.3 (PVC Compound) as 1.05 Kgs/Kg content in the export products at Sl.No 1 to 3, 5 to 17, & 20 to 23.
 - d) Import item at Sl.No.4 (Galvanised Steel Wire) as 1.02 Kgs/Kg content in the export products at Sl.No 11,21 & 22.
 - e) Import item at Sl.No.5 (Polyolefine based Thermoplastic Compound) as 1.05 Kgs/Kg content in the export products at Sl.No 4,18 & 19.
 - f) Import item at Sl.No.6 (Aluminium Laminated Polyester Tape) as 1.02 Kgs/Kg content in the export products at Sl.No 1 to 23.
 - g) Import item at Sl.No.7 (Polyester Tape) as 1.02 Kgs/Kg content in the export products at Sl.No 1 to 23.

R/A may take suitable consequential action accordingly.

PART –C- DEFFER

S.No.16

Case No. C - 5	M/s Suzlon Generators Pvt.Ltd. Pune
Meeting No.16/81	F.No.01/81/162/1063/AM08/DES-II
Meeting Date 22-07-08	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.

S.No.17

Case No. C - 6	M/s Reychem RPG Ltd.
Meeting No.16/81	F.No.01/81/162/801/AM08/DES-II
Dated: 22-07-2008	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the representative of firm have been called for on PH on 05.08.2008 in a similar case. This case will also be decided on the outcome of the PH. The case stands deferred and to be relisted on 02.09.2008.

S. No. 18

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.16/81	F.No.01/81/162/886/AM08/DES-II
Dated: 22-07-2008	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the representative of firm have been called for on PH on 05.08.2008 in a similar case. This case will also be decided on the outcome of the PH. The case stands deferred and to be relisted on 02.09.2008.

S.No. 19

Case No.C -11	M/s Vijai Electricals Ltd.
Meeting No 16/81	F.No. 01/81/162/677/am08/DES-II
Dated: 22-07-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the team constituted for the visit of the factory is yet to make a visit. The case stands deferred and to be relisted on 02.09.2008.

S.No. 20

Case No C-1	M/s B.H.E.L.Bhopal
Meeting No.16/81	F.No.01/80/162/2/AM07/DES-I/DES-II
Dated: 22-07-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 16/81 held on 24.07.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 02.09.2008.
